

DEMAND NO. 138—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

“That a sum not exceeding Rs. 2,08,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of ‘Other Capital Outlay of the Ministry of Transport.’”

APPROPRIATION (NO. 3) BILL

The Minister of Finance (Shri C. D. Deshmukh): I move for leave to introduce a Bill* to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.”

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

Dr. Lanka Sundaram (Visakha-patnam): In the light of our discussions with you in your chamber, Sir, may I know whether we will have the two-hour discussion on the Appropriation Bill after question hour tomorrow?

Mr. Deputy-Speaker: Tomorrow the Khadi Bill will be taken up first and passed, and, thereafter, if we have time, the Appropriation Bill may be taken up. The leaders of the various groups came and informed me that they would like to take at least two hours on the Appropriation Bill. I do not think anything more than two hours can possibly be spared for the Appropriation Bill. Immediately after the Khadi Bill is over, the Appropriation Bill will be taken into consideration.

So far as the Appropriation Bill is concerned, this point has to be noted. The various points that have been dis-

cussed at length during the course of the debates relating to the various Demands for Grants ought not to become the subject matter of discussion once again. It will only be a repetition. Hon. Members of the various groups who desire, during the discussion tomorrow, to refer to any points or draw the attention of the House, will kindly hand over tomorrow the points or subjects to which they want to draw the attention. I will pass them on to the respective hon. Ministers and the hon. Finance Minister so that the various Ministers may come prepared and be able to answer.

Shri Damodara Menon (Kozhikode): When do you want them to be handed over?

Mr. Deputy-Speaker: I would like that they are immediately handed over; or, at any rate, before 11 o'clock tomorrow, so that before 12 o'clock they may be sent to the various Ministers.

Shri N. Sreekantan Nair (Quilon cum Mavelikkara): Cut motions have been submitted on those Demands.

Mr. Deputy-Speaker: All the cut motions lapse.

Dr. Lanka Sundaram: May I know whether it is your intention to finish the Appropriation Bill tomorrow itself, or take it over to the day after tomorrow?

Mr. Deputy-Speaker: After the Khadi Bill is over, we shall sit as long as possible—I mean up to 7-30 not later than that—and try to finish the Appropriation Bill if possible. Otherwise, it will stand over to some other day and it will be finished then.

Shri Nambiar (Mayuram): How can the Khadi Bill be finished tomorrow?

Mr. Deputy-Speaker: I do not know. It is for the House. I am not saying anything. I am entirely in the hands of the House.

The House then adjourned till Two of the Clock on Wednesday, the 8th April, 1953.

*Introduced with the recommendation of the President.